

**Talks with Assam Leaders**

171. SHRI NARAYAN CHOUBEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to resume talks with the Assam agitation leaders with a view to finding solution to the Assam problems, if so, the details thereof ; and

(b) when such talks are to be held ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) Yes, Sir. The Government have decided to extend invitation to discuss matters relating to the foreigners, issue in Assam.

(b) It is hoped that the talks will be held soon.

**Industrialisation of Kerala**

172. SHRI V. S. VIJAYARAGHAVAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government have any new scheme for speeding up industrialisation of Kerala ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Industrialisation of various districts is primarily the responsibility of the State Government concerned. The Central Government supplements their efforts by way of financial incentives and concessions for setting up industries in the identified industrially backward districts/areas. In the State of Kerala, the following districts have been identified as industrially backward in various categories :—

<i>Category 'A'</i>	<i>Category 'B'</i>	<i>Category 'C'</i>
---------------------	---------------------	---------------------

Wynad	Alleppey	Trichur
Idukki	Cannanore Malapuram	Trivandrum

Details of incentives and concessions admissible to them are given in this Ministry's Press Note No. 4/1/81-BAD-I (Vol. III) dated 27.4.1983 read with Press Note of 7.9.1983 and the booklet on "Incentives for Industries in Backward Areas (Central Government and Central Financial Institutions)—April, 1984", copies of which are available in the Parliament Library.

During the last 3 years, the following number of Letters of Intent (L.I.), Industrial Licences (I.L) and DGTD Registrations have been issued to the entrepreneurs for setting up industries in Kerala :—

<i>Year</i>	<i>L.I.</i>	<i>I.L.</i>	<i>D.G.T.D. Regns.</i>
1982	29 (15)	9 (6)	14 (9)
1983	35 (25)	22 (16)	24(10)
1984	5 (3)*	20 (11)	7(6)**

\* Upto November, 1984.

\*\* Upto September, 1984.

Figures within brackets indicates the number of LIs, ILs and DGTD Registrations issued to the backward districts/areas of Kerala.

**Rules Regulating Setting up of Factories Emitting Poisonous Gases**

173. SHRI ANAND SINGH : Will the PRIME MINISTER be pleased to state :

(a) the rules regulating the setting up of factories emitting poisonous and highly toxic gases near the thickly populated towns ;

(b) whether there is any central machinery to regulate the establishment of such factories in and around the populated towns ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BIR SEN) : (a) Regulatory framework for the purpose exists *inter-alia* under the Factories Act (1948) and Industrial Licensing Procedures.

(b) and (c). The Department of Industrial Development is the central agency for those units which come under the purview of industrial licensing while siting of other industries are regulated by Directorates of Industries at State level. Guidelines are provided in accordance with Industries (Development and Regulation) Act and rules made thereunder. Section 61 of Factories Act also empowers the State Governments to approve siting of factories.

#### Electronics Industry in Hilly States

174. PROF. SAIFUDDIN SOZ : Will the PRIME MINISTER be pleased to state :

(a) whether the former Prime Minister had promised that electronics industries would be established in hilly States, being pollution free, including J and K State ;

(b) whether Government purpose to implement the said assurance policy ; and

(c) do Government propose to consider setting up such industries in Baramulla (Kashmir) which is a backward district ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN

DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) Does not arise.

(c) As per available information no such proposal is under consideration. However, the entire State of J and K (including Baramulla district) has been notified as category 'A' backward district and is eligible for special preference for setting up of industries apart from other fiscal incentives which are available to such units.

#### Power Requirements from Nuclear Power Stations

175. SHRI CHINTAMANI JENA :  
SHRI NAVIN RAVANI :

Will the PRIME MINISTER be pleased to state :

(a) whether speedy steps are being taken to meet the power requirements of the country from nuclear power stations ;

(b) the number and location of the present nuclear power stations in the country and the production of power in each of the station annually ;

(c) whether any scheme for installing more such power stations in the country has been prepared ;

(d) if so, the details thereof and the expenditure involved and by when these are likely to be installed ; and

(e) the safety measures being taken by Government to combat any breakdowns of the nuclear power stations and nuclear exposure to the areas around them ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY,